

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 20/82-ALC4/2010 MEETING DATE : 17.08.2010

The Meeting No.20/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 17.08.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
3. Shri Krishan Kumar, Dy. DGFT
4. Shri Shyam Lal, FTDO

Committee discussed the issue regarding holding up of clearance of Erythromycin Thiocyanate by ADCGI at Nhava Sheva imported by M/S Unimax Chemicals Pvt. Ltd. Shri M. Mitra, Dy. DCGI present in the meeting informed that Committee that the matter has been solved out and they have issued the letter in this regard. He has been requested to handover/send a copy of the said letter to Directorate General of Foreign Trade.

Case No. B-170	M/s Advy Chemicals			
Norms Committee Meeting No. 20/11	F.No.01/82/162/01094/AM10/DES-III			
Meeting Date 17.08.2010	RLA F. No. 03/24/040/01518/AM03			
Adv. Lic. No.0310174022 dated 23.12.2002				
Committee considered case as per agenda and in light of earlier decision taken in 2/09 meeting held on 08.04.2008 and in consultation with technical authorities present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
HBsAg Subtypes and Reagent (4000mgs) (Heptatitits-B surface antigen-subtypes ad)	1000 mg (1gm)	1.	Hepatitis B Positive Plasma	100,000 m (100 ltrs) (200ml bag X 50)/1000mg (1 gm)
		2.	Trizma base	24kg/1000 mg (1 gm)
		3.	Sucrose	10 kg/1000mg (1 gm)
		4.	Dextran Sulphate	125 gm/1000mg (1 gm)
		5.	Polyethylene Glycol	18 kg/1000 mg (1 gm)
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-171	M/s Chemill Nutraceuticals Pvt. Ltd.
Norms Committee Meeting No. 20/11	F.No.01/85.050/00011/AM10/DES-III
Meeting Date 17.08.2010	RLA F. No. 03/94/040/01119/AM09
Adv. Lic. No.0310516126 dated 17.04.2009	
Committee considered case as per agenda and observed that the firm was requested to furnish technical information vide letter dated 02.07.2010, but the same have not been received and norms can not be fixed in absence of the required technical information. It was, therefore, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No. B-172	M/s Yasho Industries Pvt. Ltd.
Norms Committee Meeting No. 20/11	F.No.01/83/050/00646/AM08/DES-III F.No.01/83/050/01077/AM07/DES-III
Meeting Date 17.08.2010	RLA F. No. 03/95/040/00281/AM08 RLA F. No. 03/95/040/01183/AM07
Adv. Lic. No.0310433842 dated 25.06.2007 Adv. Lic. No.0310413968 dated 29.12.2006	
Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to amend the description of export product to read as "Aromatic Derivative Diphenylamine (ADA)" and to amend the description of import item to read as "Diphenylamine" without any other change in the decision taken in 20/83 meeting held on 29.08.2007 and 48/83 meeting held on 14.03.2007. RA concerned may take further necessary action as per above decision of NC.	

Case No. B-173	M/s Global Calcium Pvt. Ltd.			
Norms Committee Meeting No. 20/11	F.No.01/82/050/00390/AM08/DES-III			
Meeting Date 17.08.2010	RLA F. No. 07/24/040/00861/AM08			
Adv. Lic. No.0710051390 dated 24.04.2007				
Committee considered case as per agenda and in light of Production and Consumption data certified by Central Excise and in consultation with technical authorities present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Quantity	Sl.No.	Import items	Quantity allowed
Zinc Gluconate	1 kg	1.	Glucono Delta Lactone	0.9453 kg
Magnesium Gluconate	1 kg	1.	Glucono Delta Lactone	0.91 kg
Potassium Gluconate	1 kg	1.	Glucono Delta Lactone	0.91 kg
Ferrous Gluconate	1 kg	1.	Glucono Delta Lactone	0.91 kg

Manganese Gluconate	1 kg	1.	Glucono Delta Lactone	0.83 kg
Calcium Magnesium Lactate Gluconate	1 kg	1.	Glucono Delta Lactone	0.62 kg
Magnesium Lactate Gluconate	1 kg	1.	Glucono Delta Lactone	0.80 kg
Cobalt Gluconate	1 kg	1.	Glucono Delta Lactone	1.25 kg
Copper Gluconate	1 kg	1.	Glucono Delta Lactone	1.25 kg

RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 15/82 meeting held on 08.07.2008 stands withdrawn.

Case No. B-174	M/s Global Calcium Pvt. Ltd.
Norms Committee Meeting No. 20/11	F.No.01/82/050/00393/AM08/DES-III
Meeting Date 17.08.2010	RLA F. No. 07/24/040/00053/AM08
Adv. Lic. No.0710051439 dated 26.04.2007	

Committee considered case as per agenda and in light of Production and Consumption data certified by Central Excise and in consultation with technical authorities present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Quantity	Sl.No.	Import items	Quantity allowed
Calcium Gluconate-Injectable Grade USP	1 kg	1.	Calcium Gluconate (oral grade)	1.09 kg
Calcium Lactate Gluconate	1 kg	1.	Calcium Gluconate (oral grade)	0.57 kg
Calcium Glubionate	1 kg	1.	Calcium Gluconate (oral grade)	0.430 kg
Calcium Boro Gluconate	1 kg	1.	Calcium Gluconate (oral grade)	Not fixed as the firm did not provide C.E. certified data, as was asked for by NC.

RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 15/82 meeting held on 08.07.2008 stands withdrawn.

Case No. B-175	M/s Global Calcium Pvt. Ltd.
Norms Committee Meeting No. 20/11	F.No.01/82/050/00437/AM08/DES-III
Meeting Date 17.08.2010	RLA F. No. 07/24/040/00454/AM08
Adv. Lic. No.0710053786 dated 12.10.2007	

Committee considered case as per agenda and in light of Production and Consumption data certified by Central Excise and in consultation with technical authorities present in meeting, decided to revise norms under para

4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Quantity	Sl.No.	Import items	Quantity allowed
Ferrous Lactate	1 kg	1.	Lactic Acid (any grade)	1.200 kg
Magnesium Lactate (Dihydrate)	1 kg	1.	Lactic Acid (any grade)	1.200 kg
Calcium Lactate Gluconate	1 kg	1.	Lactic Acid (any grade)	0.51 kg
Magnesium Lactate Gluconate	1 kg	1.	Lactic Acid (any grade)	0.245 kg

The norms for the export product Zinc Lactate could not be fixed as the firm has not furnished Production and Consumption data certified by Central Excise Authority . as was asked for by NC.

RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 14/82 meeting held on 01.07.2008 stands withdrawn.

Case No. B-176	M/s Global Calcium Pvt. Ltd.			
Norms Committee Meeting No. 20/11	F.No.01/82/050/01313/AM07/DES-III			
Meeting Date 17.08.2010	RLA F. No. 07/24/040/00566/AM07			
Adv. Lic. No.0710048576 dated 22.11.2006				
Committee considered case as per agenda and in light of Production and Consumption data certified by Central Excise and in consultation with technical authorities present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Quantity	Sl.No.	Import items	Quantity allowed
Calcium Lactate Gluconate	1 kg	1.	Calcium Lactate (any grade)	0.67 kg
RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 11/82 meeting held on 17.07.2007 stands withdrawn.				

Case No. B-177	M/s Matrix Laboratories Ltd.
Norms Committee Meeting No. 20/11	F.No.01/82/050/00235/AM089DES-III
Meeting Date 17.08.2010	RLA F. No. 09/24/040/00187/AM08
Adv. Lic. No.0910031251 dated 27.08.2007	
Committee decided to defer case for 14.09.2010 for comments of Department of Pharmaceuticals.	

Case No. A-27	M/s Encee Aromatics (P) Ltd.
Norms Committee Meeting No. 20/11	F.No.01/82/152/00020/AM10/DES-III

Meeting Date 17.08.2010		RLA F. No. 32/80/162/00876/AM11		
Case under para 4.4.2 of HBP				
Committee considered case as per agenda and in light of Production and Consumption data certified by Central Excise and in consultation with technical authorities present in meeting, decided to fix norms for issue of Advance Authorisation under para 4.4.2 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Quantity	Sl.No.	Import items	Quantity allowed
Enamber/Kephalis/Tetrambrone	1 kg	1.	Triethyl Orthofomate	1.742 kg
		2.	Di Acetone Alcohol	5.720 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. C-19	M/s Filtra speciality Catalysts Ltd.
Norms Committee Meeting No. 20/11	F.No.01/82/162/00006/AM10/DES-III
Meeting Date 17.08.2010	
Committee decided to defer case for 12.10.2010 for comments of Department of C&PC.	

Case No. C-20	M/s Reliance Industries Ltd.
Norms Committee Meeting No. 20/11	F.No.01/82/162/00695/AM10/DES-III
Meeting Date 17.08.2010	
Committee considered case as per agenda and observed that Chemexcil has mentioned that the request is only for a correction in the description of the export product under SION A-3559 and as there is no request for change in the input-output norms of the product, there is no need to cross check the consumption pattern across industry in this matter. Committee after detailed deliberations and in light of written comments forwarded by Department of C&PC vide their O.M. No.46011/25/2005-PC.II dated 17.05.2010 and in consultation with technical authorities present in meeting, decided to amend the description of export product under SION A-3559 to read as "1,3-Butadiene". Further necessary action may be taken for issue of Public Notice for publication of above amendment with the approval of DG.	

1

Case No.:5/42/83-ALC1/2006	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Approved	
HQ File :01/83/050/01050/AM07/	RLA File :05/24/040/00797/AM07/	Lic.No/Date:0510196616 21.12.2006		
Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Imipenem PH.EUR Sterile	1 kg	1.	(3R,4R)-4-Acetoxy-3-((R)-(Tert-Butyldimethylsilyloxy)-Ethyl-2-Azetidinone	7.17 kg
		2.	Diphenyl Chlorophosphate	3.88 kg
		3.	N,N-Diisopropyl Ethylamine	5.58 kg
		4.	N-methyl Morholine	0.62 kg
		5.	P-Nitrobenzyl Alcohol	4.71 kg
		6.	Poly (4-Vinyl Pyridine) Cros Linked with 2% Divinyl Benzene	0.93 kg
		7.	Rhodium Octanoate (Dimer)	0.011 kg
		8.	Cysteamine Hydrochloride	1.23 kg
		9.	4 Dimethyl Aminopyridine	0.044 kg
		10.	Methyl Acetoacetate	3.58 kg
		11.	Triethylamine	5.06 kg
		12.	Methane Sulfonic Acid	1.22 kg
		13.	Formic Acid	5.01 kg
		14.	Toluene	4.01 kg
		15.	Methylene Chloride	22.68 kg
		16.	Acetone	17.44 kg
		17.	Methanol	2.17 kg
		18.	Acetonitrile	1.22 kg
		19.	Iso Propyl Alcohol	0.80 kg
		20.	Tetrahydrofuran	4.40 kg
		21.	Cyclohexane	22.60 kg
		22.	Palladium	0.01375 kg
RA concerned may take further necessary action as per above decision of NC.				

2	Case No.:36/6/83-ALC1/2008	Party Name:H.K.FINECHEM LIMITED	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/83/050/00146/AM09/	RLA File :08/24/040/00149/AM08/	Lic.No/Date:0810067303 21.09.2007	Defer Date:14.08.2010

Decision :Committee considered case as per agenda and decided to call for the firm for personal hearing on 14.09.2010. Accordingly, the case was deferred for 14.09.2010.

3

Case No.:32/41/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Approved	
HQ File :01/82/050/01472/AM09/	RLA File :03/94/040/00791/AM09/	Lic.No/Date:0310494617 18.11.2008		
Decision : Committee considered this case as per agenda and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export product	Export Qty.	Sl.No.	Description of import items	Qty. allowed
L-Glucose Monohydrate	1 kg	1.	L-Arabinose	2.47 kg
RLA concerned may take further necessary action as per above decision of NC.				

4	Case No.:10/40/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/01429/AM09/	RLA File :03/94/040/00871/AM09/	Lic.No/Date:0310498562 17.12.2008	Defer Date:14.09.2010
	Decision : Committee considered case as per agenda and decided to call for the firm for personal hearing on 14.09.2010. Accordingly, the case was deferred for 14.09.2010.			

5

Case No.:58/18/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Approved	
HQ File :01/82/050/00332/AM10/	RLA File :09/24/040/00431/AM09/	Lic.No/Date:0910037268 03.03.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/57/2010-PI-(Norms) dated 29.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-(2-Chloroethyl)-1-Trityl-1-H-Imidazole	1 Kg.	1.	Histamine Dihydrochloride-Powder	0.853 kg
		2.	Trityl Chloride-Powder	0.988 kg
RA concerned may take further necessary action as per above decision of NC.				

6	Case No.:4/54/82-ALC4/2008	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
---	----------------------------	---------------------------------------	--	-------------------------

	HQ File :01/82/050/01706/AM09/	RLA File :07/24/040/00660/AM09/	Lic.No/Date:0710063727 19.03.2009	Defer Date:14.09.2010
	Decision :Committee decided to defer case for 14.09.2010 for comments of Department of C&PC.			

7	Case No.:54/1/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/01774/AM09/	RLA File :09/24/040/00460/AM09/	Lic.No/Date:0910037582 31.03.2009	Defer Date:14.09.2010
	Decision : Committee decided to defer case for 14.09.2010 for comments of Department of C&PC.			

8	Case No.:21/18/82-ALC4/2009	Party Name:ELPE CHEMICALS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/00295/AM10/	RLA File :03/94/040/01082/AM09/	Lic.No/Date:0310515875 16.04.2009	Defer Date:14.09.2010
	Decision : Committee decided to defer case for 14.09.2010 for comments of Department of C&PC.			

9	Case No.:36/18/82-ALC4/2009	Party Name:CHEMILL NUTRACEUTICALS PVT.LTD.	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/00310/AM10/	RLA File :03/94/040/00148/AM10/	Lic.No/Date:0310521537 27.05.2009	Defer Date:14.09.2010
	Decision : Committee decided to defer case for 14.09.2010 for comments of Department of C&PC.			

10	Case No.:30/13/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/00170/AM10/	RLA File :07/24/040/00103/AM10/	Lic.No/Date:0710065349 11.06.2009	Defer Date:14.09.2010
	Decision : Committee decided to defer case for 14.09.2010 for comments of Department of Pharmaceuticals.			

11	Case No.:10/17/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/00273/AM10/	RLA File :05/24/040/00203/AM10/	Lic.No/Date:0510245516 10.07.2009	Defer Date:14.09.2010
	Decision : Committee decided to defer case for 14.09.2010 for reply from firm.			

12	Case No.:2/21/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case
----	----------------------------	---------------------------------------	--	-------------

HQ File :01/82/050/00429/AM10/	RLA File :03/95/040/00224/AM10/	Lic.No/Date:0310532930 07.08.2009	Deferred Defer Date:12.10.2010
Decision :Committee considered case as per agenda and in light of letter No.14010/75/2008-Ch.II dated 24.06.2010 issued by Department of C&PC, decided to call for the following information from the firm:- 1. Justification for the yield given at various stages. 2. Authentic/Printed technical literature in support of yield are norms a;;oied for import. 3. Production of export item for the past two years upto January, 2020 and corresponding consumption of each input duly certified by the Chartered Accountant. Accordingly, case was deferred for 12.10.2010.			

13	Case No.:29/24/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/00526/AM10/	RLA File :09/24/040/00208/AM10/	Lic.No/Date:0910039223 01.09.2009	Defer Date:14.09.2010
	Decision : Committee decided to defer case for 14.09.2010 for comments of Department of Pharmaceuticals.			

14	Case No.:5/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/00565/AM10/	RLA File :05/24/040/00308/AM10/	Lic.No/Date:0510249608 18.09.2009	Defer Date:12.10.2010
	Decision :Committee considered case as per agenda and observed that the firm has been requested to clarify that the process details and export product do not match vide our letter dated 23.07.2010, but no reply has been received. It was, therefore, decided to remind the firm to furnish the said clarification immediately. Accordingly, case was deferred for 12.10.2010.			

15	Case No.:9/28/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/00569/AM10/	RLA File :31/24/040/00110/AM10/	Lic.No/Date:3110040034 23.09.2009	Defer Date:14.09.2010
	Decision : Committee decided to defer case for 14.09.2010 for comments of Department of Pharmaceuticals.			

16	Case No.:41/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Approved
	HQ File :01/82/050/00957/AM10/	RLA File :07/24/040/00227/AM10/	Lic.No/Date:0710067164 23.09.2009	
	Decision : Committee considered case as per agenda and in light of Production and Consumption data certified by Central Excise and in consultation with technical			

authorities present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Quantity	Sl.No.	Import items	Quantity allowed
Calcium Gluconate-Injectable Grade USP	1 kg	1.	Calcium Gluconate (oral grade)	1.09 kg
Calcium Lactate Gluconate	1 kg	1.	Calcium Gluconate (oral grade)	0.57 kg
Calcium Glubionate	1 kg	1.	Calcium Gluconate (oral grade)	0.430 kg
Calcium Boro Gluconate	1 kg	1.	Calcium Gluconate (oral grade)	Not fixed

The firm has not furnished Central Excise certified Production and Consumption data for the export product 'Calcium Boro Gluconate'. Norms for this product will be considered only when C.E. certified data is furnished by the firm.

RA concerned may take further necessary action as per above decision of NC.

17	Case No.:9/30/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/00610/AM10/	RLA File :31/24/040/00123/AM10/	Lic.No/Date:3110040264 09.10.2009	Defer Date:14.09.2010
	Decision : Committee decided to defer case for 14.09.2010 for comments of Department of Pharmaceuticals.			

18	Case No.:35/48/82-ALC4/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Rejected
	HQ File :01/82/050/01098/AM10/	RLA File :03/94/040/00129/AM10/	Lic.No/Date:0310543281 29.10.2009	
	Decision :Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/63/2008-Ch.II dated 17.03.2010 has called for technical information, but no reply has been received and in absence of the required information, norms can not be fixed. It was, therefore, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

19	Case No.:22/34/82-ALC4/2009	Party Name:SCITECH SPECIALITIES PVT. LTD.	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/00667/AM10/	RLA File :03/95/040/00470/AM10/	Lic.No/Date:0310543476 30.10.2009	Defer Date:14.09.2010
	Decision : Committee decided to defer case for 14.09.2010 for comments of Department of C&PC.			

20	Case No.:34/34/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
----	-----------------------------	----------------------------------	--	-------------------------

	HQ File :01/82/050/00679/AM10/	RLA File :05/24/040/00291/AM10/	Lic.No/Date:0510252005 06.11.2009	Defer Date:12.10.2010
	Decision : Committee decided to defer case for 12.10.2010 for comments of Department of Pharmaceuticals.			

21	Case No.:14/36/82-ALC4/2009	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/00739/AM10/	RLA File :03/94/040/00571/AM10/	Lic.No/Date:0310545944 17.11.2009	Defer Date:12.10.2010
	Decision :Committee considered case as per agenda and decided to call for Production and Consumption data from firm duly certified by CA/ICWA/jurisdictional excise authority. Accordingly, case was deferred for 12.10.2010.			

22	Case No.:5/38/82-ALC4/2009	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Rejected
	HQ File :01/82/050/00778/AM10/	RLA File :03/95/040/00553/AM10/	Lic.No/Date:0310548279 30.11.2009	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish Production and Consumption data certified by Central Excise Authority, but the same has not been received and norms can not be fixed in absence of required data. It was, therefore, decided to reject the same. RA concerned may take further necessary action as per above decision of NC.			

23	Case No.:6/38/82-ALC4/2009	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Rejected
	HQ File :01/82/050/00779/AM10/	RLA File :03/95/040/00541/AM10/	Lic.No/Date:0310548289 30.11.2009	
	Decision : Committee considered case as per agenda and observed that the firm was requested to furnish Production and Consumption data certified by Central Excise Authority, but the same has not been received and norms can not be fixed in absence of required data. It was, therefore, decided to reject the same. RA concerned may take further necessary action as per above decision of NC.			

24	Case No.:46/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/01109/AM10/	RLA File :03/94/040/00685/AM10/	Lic.No/Date:0310550099 09.12.2009	Defer Date:12.10.2010
	Decision :Committee considered case as per agenda and decided to remind Ministry of Environment and Forests for their NOC/comments. Accordingly, case was deferred for 12.10.2010.			

25	Case No.:9/40/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:20/82-ALC4/2010	Status:Case
----	----------------------------	-------------------------------------	------------------------------	-------------

		17.08.2010	Deferred
HQ File :01/82/050/00824/AM10/	RLA File :05/24/040/00404/AM10/	Lic.No/Date:0510254651 16.12.2009	Defer Date:14.09.2010
Decision : Committee decided to defer case for 14.09.2010 for comments of Department of Pharmaceuticals.			

26	Case No.:4/41/82-ALC4/2009	Party Name:BALAJI AMINES LIMITED	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/00839/AM10/	RLA File :31/24/040/00192/AM10/	Lic.No/Date:3110041170 21.12.2009	Defer Date:12.10.2010
	Decision :Committee considered case as per agenda and in light of letter No.14010/113/2008-Ch.II dated 15.06.2010 issued from Department of C&PC, decided to remind the firm to furnish the following information/documents:- 1. Justification for the import of 1,4-Butanediol. The manufacturing process do not indicate the requirement of this item in the manufacturing process with chemical equations. 2. Technical details of Methylamine Catalyst and GBL Catalyst and the role of these items in the manufacturing process. 3. CA certificate certifying production and corresponding consumption of different raw materials for the year 2007-08, 2008-09 and 2009-10. Accordingly, case was deferred for 12.10.2010.			

27	Case No.:87/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/01003/AM10/	RLA File :03/94/040/00820/AM10/	Lic.No/Date:0310552364 23.12.2009	Defer Date:12.10.2010
	Decision : Committee considered case as per agenda and decided to remind Ministry of Environment and Forests for their NOC/comments. Accordingly, case was deferred for 12.10.2010.			

28	Case No.:3/43/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/00877/AM10/	RLA File :03/94/040/00784/AM10/	Lic.No/Date:0310554371 08.01.2010	Defer Date:12.10.2010
	Decision :Committee decided to remind the firm to furnish the required information. Accordingly, case was deferred for 12.10.2010.			

29	Case No.:11/43/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/00885/AM10/	RLA File :08/24/040/00277/AM10/	Lic.No/Date:0810085697 12.01.2010	Defer Date:14.09.2010
	Decision : Committee decided to defer case for 14.09.2010 for comments of Department of Pharmaceuticals.			

30	Case No.:4/44/82-ALC4/2009	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/00889/AM10/	RLA File :03/95/040/00601/AM10/	Lic.No/Date:0310555001 13.01.2010	Defer Date:12.10.2010
	Decision : Committee decided to defer case for 12.10.2010 for comments of Department of C&PC.			

31	Case No.:7/44/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/00892/AM10/	RLA File :52/24/040/00027/AM10/	Lic.No/Date:5210029364 13.01.2010	Defer Date:12.10.2010
	Decision : Committee decided to defer case for 12.10.2010 for comments of Department of C&PC.			

32

Case No.:9/44/82-ALC4/2009	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Approved	
HQ File :01/82/050/00894/AM10/	RLA File :31/24/040/00130/AM10/	Lic.No/Date:3110041489 13.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/111/2008-Ch.II dated 14.07.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Orthocresyl Glycidyl Ether	1 Kg.	1.	Phenol	0.627 kg
		2.	Methanol	0.214 kg
		3.	Epichlorohydrin	0.594 kg
RA concerned may take further necessary action as per above decision of NC.				

33	Case No.:8/44/82-ALC4/2009	Party Name:EMAMI LIMITED,	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/00893/AM10/	RLA File :02/24/040/00173/AM10/	Lic.No/Date:0210136503 14.01.2010	Defer Date:14.09.2010
	Decision :Committee considered case as per agenda and observed that the written comments are not forthcoming from DC(MSME) while the case is long pending for fixation of norms. It was, therefore, decided to remind DC(MSME) through D.O. reminder at the level of Chairman, NC-III. Accordingly, case was deferred for 12.10.2010.			

34	Case No.:10/45/82-ALC4/2009	Party Name:KDAC CHEM PVT LTD	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
----	-----------------------------	------------------------------	--	-------------------------

	HQ File :01/82/050/00905/AM10/	RLA File :34/24/040/00176/AM10/	Lic.No/Date:3410026153 15.01.2010	Defer Date:12.10.2010
	Decision Committee decided to defer case for 12.10.2010 for comments of Department of C&PC.			

35	Case No.:3/45/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/00898/AM10/	RLA File :05/24/040/00410/AM10/	Lic.No/Date:0510256550 18.01.2010	Defer Date:12.10.2010
	Decision : Committee decided to defer case for 12.10.2010 for comments of Department of Pharmaceuticals.			

36

Case No.:16/5/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Approved	
HQ File :01/82/050/00050/AM11/	RLA File :03/94/040/00940/AM10/	Lic.No/Date:0310557073 27.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/48/2010-PI-(Norms) dated 02.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(1S,2S,3S)-1-(2-Fluorobenzyl)-7-Methoxy-3-(4-Methoxyphenyl)-2-Methyl-1,2,3,4-Tetrahydronaphtahalene (SCH-900373-MC)	1 Kg.	1.	Desoxyanisoin	2.205 kg
		2.	2-Fluorobenzylzinc Chloride 0.5 m in THF	4.41 kg
		3.	Ethyl-2-bromo Proponiate	2.00 kg
		4.	2,6 Di-tert-butyl Pyridine	0.933 kg
		4.	Bis (tri-tert-butylphosphone) Palladium	0.034 kg
RA concerned may take further necessary action as per above decision of NC.				

37	Case No.:17/48/82-ALC4/2009	Party Name:AMOLI ORGANICS PVT. LTD.,	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/01080/AM10/	RLA File :03/94/040/00025/AM10/	Lic.No/Date:0310558999 08.02.2010	Defer Date:12.10.2010
	Decision : Committee decided to defer case for 12.10.2010 for comments of Department of Pharmaceuticals.			

38	Case No.:18/48/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/01081/AM10/	RLA File :09/24/040/00435/AM10/	Lic.No/Date:0910040860	Defer

		08.02.2010	Date:12.10.2010
Decision : Committee decided to defer case for 12.10.2010 for comments of Department of Pharmaceuticals.			

39	Case No.:19/48/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/01082/AM10/	RLA File :09/24/040/00454/AM10/	Lic.No/Date:0910040861 08.02.2010	Defer Date:12.10.2010
	Decision : Committee decided to defer case for 12.10.2010 for reply form firm.			

40	Case No.:20/48/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/01083/AM10/	RLA File :09/24/040/00455/AM10/	Lic.No/Date:0910040862 08.02.2010	Defer Date:12.10.2010
	Decision : Committee decided to defer case for 12.10.2010 for reply from firm.			

41	Case No.:17/2/83-ALC1/2010	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Transferred
	HQ File :01/83/050/00017/AM11/	RLA File :03/95/040/00650/AM10/	Lic.No/Date:0310558976 08.02.2010	
	Decision :Committee decided to transfer the case to NC-4 as the export product falls under Chapter 33.			

42	Case No.:22/48/82-ALC4/2009	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Approved												
	HQ File :01/82/050/01085/AM10/	RLA File :03/95/040/00724/AM10/	Lic.No/Date:0310559152 09.02.2010													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/5/2009-Ch.II dated 16.08.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Sorbitan Mono Laurate</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Palm Kernel Fatty Acid/Coconut Fatty Acid</td><td>0.660 kg</td></tr> <tr> <td>2.</td><td>Sorbitol 70%</td><td>0.710 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Sorbitan Mono Laurate	1 Kg.	1.	Palm Kernel Fatty Acid/Coconut Fatty Acid	0.660 kg	2.	Sorbitol 70%
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Sorbitan Mono Laurate	1 Kg.	1.	Palm Kernel Fatty Acid/Coconut Fatty Acid	0.660 kg												
		2.	Sorbitol 70%	0.710 kg												

43	Case No.:24/48/82-ALC4/2009	Party Name:TECKBOND LABORATORIES PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Approved
----	-----------------------------	--	--	-------------------------

HQ File :01/82/050/01087/AM10/	RLA File :09/24/040/00450/AM10/	Lic.No/Date:0910040868 09.02.2010
--------------------------------	---------------------------------	--------------------------------------

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/53/2010-PI-(Norms) dated 29.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-((2-Cyano Biphenyl-4-YL)-Methyl)-(L)-Valine Methyl Ester Hydrochloride	1 Kg.	1.	2-Cyno-4-Methyl Biphenyl	0.84 kg
		2.	L-Valine	0.51 kg
		3.	Catalyst (2,2-Azo Bis Isobutyronitrile	0.0336 kg
		4.	Ethyl Acetate	1.653 kg
		5.	N-Bromosuccinamide	0.28 kg
		6.	IPA	1.00 kg
		7.	Methanol	1.16 kg

RA concerned may take further necessary action as per above decision of NC.

44	Case No.:25/48/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/01088/AM10/	RLA File :03/95/040/00733/AM10/	Lic.No/Date:0310559189 09.02.2010	Defer Date:12.10.2010
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 12.10.2010.			

45	Case No.:30/48/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/01093/AM10/	RLA File :05/24/040/00476/AM10/	Lic.No/Date:0510258284 11.02.2010	Defer Date:12.10.2010
	Decision : Committee decided to defer case for 12.10.2010 for comments of Department of Pharmaceuticals.			

46	Case No.:8/49/82-ALC4/2009	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Approved
	HQ File :01/82/050/01143/AM10/	RLA File :52/24/040/00035/AM10/	Lic.No/Date:5210029683 15.02.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Bio-technology vide their O.M. No.BT/IL/05/308/2009-PID dated 21.07.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP on net to net basis with accountability clause.			
	RA concerned may take further necessary action as per above decision of NC.			

47

Case No.:4/50/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Approved	
HQ File :01/82/050/01158/AM10/	RLA File :03/95/040/00754/AM10/	Lic.No/Date:0310561197 22.02.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/76/2005-Ch.II dated 20.07.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
p-(Methyl Mercapto) Benzaldehyde/4-(Methyl Thio) Benzaldehyde	1 Kg.	1.	Para Chloro Benzaldehyde	1.010 kg
		2.	Sodium Methyl Mercaptide 20% aqueous solution	2.530 kg
		3.	Toluene	0.141 kg
RA concerned may take further necessary action as per above decision of NC.				

48

Case No.:10/50/82-ALC4/2009	Party Name:KOPRAN LIMITED	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Approved	
HQ File :01/82/050/01164/AM10/	RLA File :03/94/040/01019/AM10/	Lic.No/Date:0310561665 24.02.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/35/2010-PI-(Norms) dated 01.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefepime for Injection	1 Kg.	1.	1-((7-(2-Amino-4-Thiazolyl) (Methoxyimino)Acetyl)-2-Carboxy-8- Oxo-5-Thia-1-Azabicyclo(4.2.0) Oct-2- EN-3-YL)Methyl)-1-Methylpyr Rolidinium Chloride Monohydro Chloride	0.655 kg
		2.	Methanol	0.742 kg
		3.	Eno Carbon	0.034 kg
		4.	Acetone	1.816 kg
		5.	L-Arginine (Non Sterile)	0.37 kg
		6.	IPA (Iso Propyl Aclohol)	0.392 kg
RA concerned may take further necessary action as per above decision of NC.				

49	Case No.:15/50/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/01169/AM10/	RLA File :03/95/040/00779/AM10/	Lic.No/Date:0310561977 25.02.2010	Defer Date:12.10.2010
	Decision : Committee decided to defer case for 12.10.2010 for comments of Department of C&PC.			

50

Case No.:16/50/82-ALC4/2009	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Approved	
HQ File :01/82/050/01170/AM10/	RLA File :09/24/040/00478/AM10/	Lic.No/Date:0910041061 25.02.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/52/2010-PI-(Norms) dated 29.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ramipril	1 Kg.	1.	(±)Cis-endo-2-Aza Bicycle(3.3.0)Octane-3-Carboxylic Acid Benzyl Ester Hydrochloride	2.65 kg
		2.	N-((1S)-Ethoxycarbonyl-3-Phenylpropyl)-L-Alanine	1.23 kg
		3.	1,1'-Carbonyldiimidazole/N,N-Carbonyldimidazole	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

51	Case No.:17/50/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/01171/AM10/	RLA File :05/24/040/00486/AM10/	Lic.No/Date:0510259472 25.02.2010	Defer Date:12.10.2010
	Decision : Committee decided to defer case for 12.10.2010 for comments of Department of Pharmaceuticals.			

52	Case No.:26/50/82-ALC4/2009	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/01180/AM10/	RLA File :34/24/040/00208/AM10/	Lic.No/Date:3410026508 02.03.2010	Defer Date:12.10.2010
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/36/2010-PI (Norms) dated 09.07.2010, decided to call for the following information from firm:-			
	1. The firm has given different molecular weight of various input and output product in Reactions-Scheme and detailed working. The entire working is based on molecular weight of 751 of the export product whereas it is shown as 735 in the reaction scheme. Therefore, the firm may be asked to furnish revised chemistry and working based on actual data.			

Accordingly, case was deferred for 12.10.2010.

53	Case No.:28/50/82-ALC4/2009	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/01182/AM10/	RLA File :09/24/040/00446/AM10/	Lic.No/Date:0910041147 03.03.2010	Defer Date:12.10.2010
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/56/2010-PI (Norms) dated 09.07.2010, decided to call for the following information from firm:- 1. The yield shown by the firm in conversion of Cyano Diol to Escitalopram Oxalate appears to be incorrect. 2. The norms applied by the firm do not match with the chemistry and yield shown by the firm. 3. The firm may be requested to give correct and amended yield on molar basis for each step of manufacturing process. 4. Detailed working for applied quantities of input alongwith technical justification. Accordingly, case was deferred for 12.10.2010.			

54	Case No.:33/50/82-ALC4/2009	Party Name:VDH INTERNATIONAL	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/01187/AM10/	RLA File :05/24/040/00456/AM10/	Lic.No/Date:0510259764 03.03.2010	Defer Date:12.10.2010
	Decision :Committee considered case as per agenda and observed that the firm has been requested to furnish technical information vide letter dated 02.07.2010, but the same have not been received. It was, therefore, decided to remind the firm and defer the case for 12.10.2010.			

55	Case No.:5/52/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/01198/AM10/	RLA File :09/24/040/00496/AM10/	Lic.No/Date:0910041237 09.03.2010	Defer Date:12.10.2010
	Decision : Committee decided to defer case for 12.10.2010 for comments of Department of C&PC.			

56	Case No.:14/52/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/01207/AM10/	RLA File :05/24/040/00507/AM10/	Lic.No/Date:0510260189 10.03.2010	Defer Date:12.10.2010
	Decision : Committee decided to defer case for 12.10.2010 for comments of Department of Pharmaceuticals. A copy of application is to be sent to Department of Pharmaceuticals.			

57	Case No.:57/9/82-ALC4/2010	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:20/82-ALC4/2010	Status:Case
----	----------------------------	--	------------------------------	-------------

		17.08.2010	Deferred
HQ File :01/82/050/00272/AM11/	RLA File :03/95/040/00799/AM10/	Lic.No/Date:0310563993 10.03.2010	Defer Date:12.10.2010
Decision : Committee considered case as per agenda and observed that the written comments are not forthcoming from DC(MSME) while the case is long pending for fixation of norms. It was, therefore, decided to remind DC(MSME) through D.O. reminder at the level of Chairman, NC-III. Accordingly, case was deferred for 12.10.2010.			

58

Case No.:19/52/82-ALC4/2009	Party Name:ATUL LIMITED,	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Approved	
HQ File :01/82/050/01212/AM10/	RLA File :08/24/040/00288/AM10/	Lic.No/Date:0810087221 11.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/40/2006-Ch.II dated 13.07.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3,3 Dimethyl 4,4 Diamino Diphenyl Methane	1 Kg.	1.	Ortho Ethyl Aniline	1.270 kg
		2.	Methanol	0.197 kg
RA concerned may take further necessary action as per above decision of NC.				

59	Case No.:29/52/82-ALC4/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/01222/AM10/	RLA File :03/94/040/01071/AM10/	Lic.No/Date:0310564649 12.03.2010	Defer Date:12.10.2010
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 12.10.2010.			

60	Case No.:1/1/82-ALC4/2010	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/01232/AM10/	RLA File :05/24/040/00501/AM10/	Lic.No/Date:0510260909 22.03.2010	Defer Date:12.10.2010
	Decision : Committee decided to defer case for 12.10.2010 for comments of Department of C&PC. A copy of application is to be sent to Department of C&PC.			

61	Case No.:8/2/82-ALC4/2010	Party Name:AMOLI ORGANICS PVT. LTD.,	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Approved
	HQ File :01/82/050/00008/AM11/	RLA File :03/94/040/01029/AM10/	Lic.No/Date:0310568174 06.04.2010	

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Bifonazole Micronised	1 kg	1.	Bifonazole	Net to Net

RA concerned may take further necessary action as per above decision of NC.

62	Case No.:35/2/83-ALC1/2010	Party Name:ADVY CHEMICAL	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/83/050/00035/AM11/	RLA File :03/94/040/01124/AM10/	Lic.No/Date:0310568188 06.04.2010	Defer Date:12.10.2010
	Decision : Committee decided to defer case for 12.10.2010 for comments of Department of Bio-technology.			

63	Case No.:2/3/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/00013/AM11/	RLA File :09/24/040/00549/AM10/	Lic.No/Date:0910041571 07.04.2010	Defer Date:12.10.2010
	Decision : Committee decided to defer case for 12.10.2010 for comments of Department of C&PC.			

64	Case No.:8/3/82-ALC4/2010	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/00019/AM11/	RLA File :05/24/040/00008/AM11/	Lic.No/Date:0510262191 09.04.2010	Defer Date:12.10.2010
	Decision : Committee decided to defer case for 12.10.2010 for comments of Department of Pharmaceuticals.			

65	Case No.:10/3/82-ALC4/2010	Party Name:VHB MEDISCIENCES LTD.	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/00021/AM11/	RLA File :03/95/040/00015/AM11/	Lic.No/Date:0310569153 12.04.2010	Defer Date:12.10.2010
	Decision : Committee decided to defer case for 12.10.2010 for comments of Department of Pharmaceuticals.			

66	Case No.:3/4/82-ALC4/2010	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Approved
	HQ File :01/82/050/00028/AM11/	RLA File :03/94/040/00048/AM11/	Lic.No/Date:0310569589 15.04.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/46/2010-PI-(Norms) dated 29.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Bendaz 10% Suspension (1000 ml Bottle)	1 Kg.	1.	Albendazole	0.102 kg
Bendaz 10% Suspension (200 ml Bottle)	1 kg	1.	Albendazole	0.0204 kg

RA concerned may take further necessary action as per above decision of NC.

67

Case No.:6/4/82-ALC4/2010	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Approved
HQ File :01/82/050/00031/AM11/	RLA File :03/94/040/01148/AM10/	Lic.No/Date:0310569730 16.04.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/46/2010-PI-(Norms) dated 29.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Bendaz 10% Suspension (1000 ml Bottle)	1 Kg.	1.	Albendazole	0.102 kg
Bendaz 10% Suspension (200 ml Bottle)	1 kg	1.	Albendazole	0.0204 kg

RA concerned may take further necessary action as per above decision of NC.

68

Case No.:7/4/82-ALC4/2010	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Approved
HQ File :01/82/050/00032/AM11/	RLA File :03/94/040/00060/AM11/	Lic.No/Date:0310569747 16.04.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/46/2010-PI-(Norms) dated 29.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Bendaz 600 mg Bolus	1 No.	1.	Albendazole	612 mg
Bendaz 1500 mg Bolus	1 kg	1.	Albendazole	1530 mg
Bendaz 2500 mg Bolus	1 No.	1.	Albendazole	2550 mg
Bendaz 10% Suspension (1000 ml)	1 No.	1.	Albendazole	102 gm

	Bottle			
RA concerned may take further necessary action as per above decision of NC.				

69	Case No.:36/19/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/00621/AM11/	RLA File :09/24/040/00160/AM11/	Lic.No/Date:0910042936 29.07.2010	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of Pharmaceuticals.			

70	Case No.:1/20/82-ALC4/2010	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/00627/AM11/	RLA File :05/24/040/00155/AM11/	Lic.No/Date:0510269603 03.08.2010	Defer Date:12.10.2010
	Decision : Committee decided to defer case for 12.10.2010 for comments of Department of Pharmaceuticals.			

71	Case No.:4/20/82-ALC4/2010	Party Name:ANUH PHARMA LTD.	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Approved
	HQ File :01/82/050/00630/AM11/	RLA File :03/94/040/00376/AM11/	Lic.No/Date:0310586163 05.08.2010	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 6/82 meeting held on 11.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import items
	Clobetasol Propionate BP	1 kg.	1.	Betamethasone Base BP
Qty. allowed				
1.04 kg				
RA concerned may take further necessary action as per above decision of NC.				

72	Case No.:2/20/82-ALC4/2010	Party Name:THEMIS PHARMACEUTICALS(PROP.CHEMOSYN LTD.)	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/00628/AM11/	RLA File :08/24/040/00147/AM11/	Lic.No/Date:0810090990 06.08.2010	Defer Date:12.10.2010
	Decision :Committee decided to call for a copy of application, copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 12.10.2010.			

73	Case No.:3/20/82-ALC4/2010	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
----	----------------------------	--	--	-------------------------

	HQ File :01/82/050/00629/AM11/	RLA File :05/24/040/00164/AM11/	Lic.No/Date:0510269870 06.08.2010	Defer Date:12.10.2010
	Decision : Committee decided to defer case for 12.10.2010 for comments of Department of C&PC.			

74	Case No.:5/20/82-ALC4/2010	Party Name:INDO AMINES LIMITED	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/00631/AM11/	RLA File :03/94/040/00360/AM11/	Lic.No/Date:0310586286 06.08.2010	Defer Date:12.10.2010
	Decision : Committee decided to defer case for 12.10.2010 for comments of Department of C&PC.			

75	Case No.:8/20/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/00634/AM11/	RLA File :05/24/040/00167/AM11/	Lic.No/Date:0510270032 09.08.2010	Defer Date:12.10.2010
	Decision : Committee decided to defer case for 12.10.2010 for comments of Department of Pharmaceuticals.			

76	Case No.:6/20/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Deferred
	HQ File :01/82/050/00632/AM11/	RLA File :09/24/040/00167/AM11/	Lic.No/Date:0910043026 10.08.2010	Defer Date:12.10.2010
	Decision : Committee decided to defer case for 12.10.2010 for comments of Department of Pharmaceuticals.			

77

Case No.:7/20/82-ALC4/2010	Party Name:SATYA DEEPTA PHARMACEUTICALS LTD	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Approved	
HQ File :01/82/050/00633/AM11/	RLA File :09/24/040/00175/AM11/	Lic.No/Date:0910043027 10.08.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 1/82 meeting held on 06.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1,1-Cyclohexane Diacetic Anhydride	1 Kg.	1.	1,1 Cyclohexane Diacetic Acid	1.20 kg
RA concerned may take further necessary action as per above decision of NC.				

78	Case No.:9/20/82-ALC4/2010	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case
----	----------------------------	---	--	-------------

HQ File :01/82/050/00635/AM11/	RLA File :08/24/040/00145/AM11/	Lic.No/Date:0810091055 10.08.2010	Approved	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 2/82 meeting held on 13.04.2010 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Metoprolol Tartrate Tablets 50 mg Metoprolol 50 Heumann	1 No.	1.	Metoprolol Tartrate EP	51 mg/tablet
Metoprolol Tartrate Tablets 100 mg Metoprolol 50 Heumann	1 No.	1.	Metoprolol Tartrate EP	102 mg/tablet
RA concerned may take further necessary action as per above decision of NC.				

79

Case No.:10/20/82-ALC4/2010	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Approved	
HQ File :01/82/050/00636/AM11/	RLA File :03/95/040/00145/AM10/	Lic.No/Date:0310586672 10.08.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/262/2009-PI-(Norms) dated 08.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Minocycline Hydrochloride	1 Kg.	1.	Demeclocycline Gcl	6.487 kg
		2.	5% Rodhium on Carbon (50% Wet)	0.097 kg
		3.	Methanol	22.833 kg
		4.	Dimethyl formamide	16.20 kg
		5.	N-Chlorosuccinimide	0.624 kg
		6.	Acetone	5.26 kg
RA concerned may take further necessary action as per above decision of NC.				

80	Case No.:11/20/82-ALC4/2010	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Approved
	HQ File :01/82/050/00637/AM11/	RLA File :03/95/040/00329/AM11/	Lic.No/Date:0310586797 10.08.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/48/2008-Ch.II			

dated 20.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4(2-Chloro Ethylsulfonyl) Butyric Acid (XAZ Base)	1 Kg.	1.	Butyrolactone (Gamma Butyrolactone)	0665 kg
		2.	Isopropyl Alcohol	0.695 kg
		3.	2-Mercapto Ethanol	0.691 kg

RA concerned may take further necessary action as per above decision of NC.

81

Case No.:12/20/82-ALC4/2010	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:20/82-ALC4/2010 17.08.2010	Status:Case Approved	
HQ File :01/82/050/00638/AM11/	RLA File :03/95/040/00342/AM11/	Lic.No/Date:0310586806 10.08.2010		
Decision : Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sodium Saccharin Powder (40-80 Mesh)	1 Kg.	1.	Sodium Saccharin Granular (8-16) (20-40 Mesh)	1.01 kg
RA concerned may take further necessary action as per above decision of NC.				